

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.  
O.A.NO.731 of 1996.

Between

A.B.Srinivas

Dated: 21.6.1996,

... Applicant

And

1. The Chief Commissioner, Customs and Central Excise, Hyderabad Zone, Lal Bahadur Stadium road, Basheerbagh, Hyd.
2. The Commissioner-I, Customs and Central Excise, Lal Bahadur Stadium road, Basheerbagh, Hyderabad.
3. The Commissioner of Central Excise, Guntur Commissionarate, Guntur,

... Respondents

Counsel for the Applicant : Sri. P.Naveen Rao

Counsel for the Respondents : Sri. K.Bhaskara Rao, Addl. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

The Hon'ble Tribunal made the following order:-

Heard both sides.

Notice Before Admission.

List it on 5.7.1996. Reply in the meanwhile.

There is no immediate threat for the applicant being moved out of Kakinada at present. Though the applicant states that local orders have been issued to relieve him the concerned authorities should give him atleast 3 days time if he is relieved from kakinada before actually relieving him from that post. The applicant in such case may move an MA for an interim order,

Deputy Registrar(Judl

Copy :-

1. The Chief Commissioner, Customs and Central Excise, Hyderabad Zone, Lal Bahadur Stadium road, Basheerbagh, Hyd.
2. The Commissioner-I, Customs and Central Excise, Lal Bahadur Stadium road, Basheerbagh, Hyd.
3. The Commissioner of Central Excise, Guntur Commissionarate, Guntur.
4. One copy to Sri. P.Naveen Rao, advocate, CAT, Hyd.
5. One copy to Sri. K.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

21/6/96  
TYPED BY  
COMPARED BY

731/96  
CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M.E.A)

DATED: 21/6/96

ORDER/JUDGEMENT

M.A. NO/R.A/C.A. NO.

IN  
B.A. NO. 731/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

list no 5-796  
for admission

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HYDERABAD BENCH
Central Administrative Tribunal
9661 NOV 4 2 1996
957/1833/CTC
Central Administrative Tribunal
Hyderabad - 500 001